

## Statement

S. No.	Name of State/U.T.	No. of Special courts
1.	Assam . . . . .	8
2.	Gujarat . . . . .	18
3.	Haryana . . . . .	9
4.	Karnataka . . . . .	20
5.	Meghalaya . . . . .	1
6.	Nagaland . . . . .	10
7.	Punjab . . . . .	3
8.	Rajasthan . . . . .	27
9.	Tamil Nadu . . . . .	6
10.	Tripura . . . . .	11
11.	Uttar Pradesh . . . . .	57
12.	West Bengal . . . . .	22
13.	Delhi . . . . .	4
14.	Goa . . . . .	1
15.	Pondicherry . . . . .	1
16.	Sikkim . . . . .	1

**Packing of Ghee in second-hand containers**

1974. SHRIMATI SANYOGITA RANE: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether Government are aware that some of the vegetable ghee manufacturers are packing ghee in second-hand containers which are never cleaned and often get rusted; and

(b) what steps Government propose to take to ban the use of second-hand tin containers for packing vegetable ghee?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) Government allowed the packing of vanaspati in second-hand tin containers in the wake of acute shortage of tin plates/

tin containers in 1963. However, the packing of vegetable ghee in second-hand containers is negligible.

No report has been received in the Directorate of Vanaspati, Vegetable Oils and Fats about the packing being done in uncleaned or rusted containers.

(b) A proposal to ban the use of second-hand tin containers for packing of vegetable ghee is under consideration of the Central Government.

**Excise duty dues from Industrial Houses**

1975. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1398 on the 16th July, 1982 regarding excise duty dues from Industrial Houses as on 1-4-1982 and state:

(a) whether the requisite information has since been collected;

(b) if so, whether he will lay it on the Table of the House; and

(c) if not, the reasons for this abnormal delay and whether he will set down the date for laying of such information?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) and (c). Copies containing the requisite information are being sent to the Department of Parliamentary Affairs for laying them on the Table of the House.

**Misuse of concessions in Jammu and Kashmir**

1976. SHRI GULAM RASOOL KOCHACK: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that conditions governing release of precious raw material at highly concessional rates to entrepreneurs claiming to set up 100 per cent export-oriented units are being violated in Jammu and Kashmir;